

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item No.5  
CP(IB) No.107/Chd/Chd/2020  
Under Section 7, IBC 2016**

**In the matter of:-**

UCO Bank

...Petitioner-Financial Creditor

Vs.

Gilco Exports Ltd.

...Respondent-Corporate Debtor

**Present:**

Mr. Alok Jagga with Mr. APS Madaan, Advocates for the petitioner-financial creditor.

Mr. Manish Jain with Mr. VK Mahajan and Ms. Divya Sharma, Advocates for the respondent-corporate debtor.

It is submitted by learned counsel for the respondent that the OTS proposal dated 17.02.2023 has been given to the petitioner Bank and this fact is admitted by the learned counsel for the petitioner. It is stated by learned counsel for the petitioner that the OTS proposal will be considered by the Bank Authorities within two weeks. Let the OTS proposal be decided before the next date of hearing and if it is not finalized then learned counsel for the parties are directed to file short written submissions at least one week before the next date of hearing. Last opportunity is granted for the same. It is submitted by the learned counsel for the petitioner that he has e-filed an IA for placing on record some documents vide diary No.743 date 06.03.2023. If the said IA is free from all objections, the Registry is directed to list the same on the next date of hearing with the present petition. Let the matter be listed for 13.04.2023.

**Sd/-**

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(Subrata Kumar Dash)  
Member (Technical)

(Harnam Singh Thakur)  
Member (Judicial)

March 07, 2023  
DS